

(2)

Central Administrative Tribunal, Principal Bench

Original Application No. 816 of 2004

New Delhi, this the 31st day of March, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. R.K. Upadhyaya, Member (A)

S.L. Gupta, Advocate  
Supreme Court of India  
117, Lawyers Chamber,  
Supreme Court of India,  
New Delhi

....Applicant

(Appeared in person)

Versus

1. Union of India through  
The Deputy Secretary (D)  
Railway Board, Room No. 110-A,  
Rail Bhawan,  
New Delhi-1

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant who appears in person, states that he may be permitted to withdraw the present petition with liberty to file a better drafted one in accordance with law.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

*Changam*  
( R.K. Upadhyaya )  
Member (A)

*Ag*  
( V.S. Aggarwal )  
Chairman

/dkm/